

ITEM NO.32

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9388/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in MUA227 No. 2946/2022 passed by the High Court Of Judicature At Allahabad)

**COMMITTEE OF MANAGEMENT ANJUMAN
INTEZAMIA MASAJID VARANASI**

Petitioner(s)

VERSUS

RAKHI SINGH & ORS.

Respondent(s)

(IA No. 78311/2022 - APPLICATION FOR PERMISSION IA No. 76921/2022 - APPROPRIATE ORDERS/DIRECTIONS IA No. 30432/2023 - CLARIFICATION/DIRECTION IA No. 27261/2023 - CLARIFICATION/DIRECTION IA No.70819/2023 - CLARIFICATION/DIRECTION IA No. 78298/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 85932/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 79012/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 200749/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 146635/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No.103072/2022 - EXEMPTION FROM FILING AFFIDAVIT IA No. 75323/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 30435/2023 - EXEMPTION FROM FILING O.T. IA No. 76923/2022 - EXEMPTION FROM FILING O.T. IA No. 27264/2023 - EXEMPTION FROM FILING O.T. IA No.75326/2022 - EXEMPTION FROM FILING O.T. IA No. 78313/2022 - EXEMPTION FROM FILING O.T. IA No. 76526/2023 - EXEMPTION FROM FILING O.T. IA No. 98885/2022 - INTERVENTION APPLICATION IA No. 76985/2022 - INTERVENTION APPLICATION IA No. 85930/2022 - INTERVENTION APPLICATION A No. 79439/2022 - INTERVENTION/IMPLEADMENT IA No. 79009/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 169693/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-04-2023 These matters were called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA**

For Petitioner(s) Mr. Huzefa A. Ahmadi, Sr. Adv.
 Mr. Fuzail Ahmad Ayyubi, AOR
 Mr. Mohd. Nizamuddin Pasha, Adv.
 Ms. Rashmi Singh, Adv.
 Mr. Ibad Mushtaq, Adv.
 Ms. Akanksha Rai, Adv.

For Respondent(s) Mr. Rakesh Diwedi, Sr. Adv.
 Mr. Barun Kumar Sinha, Adv.
 Mrs. Pratibha Sinha, Adv.
 Mr. Aditya Sharma, AOR

Mr. Vishnu Shankar Jain, AOR

Mr. Tushar Mehta, Solicitor General
 Mr. Sharan Dev Singh Thakur, A.A.G.
 Ms. Ruchira Goel, AOR
 Mr. Siddharth Thakur, Adv.
 Ms. Keerti Jaya, Adv.
 Mr. Adit Jayeshbhai Shah, Adv.

Mr. Gautam Singh, Adv.
 Mr. Amol B. Karande, AOR
 Mr. Narendar Rao Thaneer, Adv.
 Mr. Veshal Tyagi, Adv.
 Ms. Medha Singh, Adv.

Mr. V. Chidambares, Sr. Adv.
 Mr. Suvidutt M.s., AOR
 Ms. Somlagna Biswas, Adv.
 Ms. Deepika Singh, Adv.
 Ms. Sonal Gupta, Adv.
 Mrs. Renu Yadav, Adv.
 Mr. Moirangmayum Chittaranjan Singh, Adv.

Mr. Ashwini Kr Upadhyay, Adv.
 Mr. Ashwani Kumar Dubey, AOR
 Mr. Avinash Shukla, Adv.
 Mr. Sanjeev Kr Baliyan, Adv.
 Mr. Saroj Kr Mohanty, Adv.
 Mr. Saurabh Mishra, Adv.

Mr. Abhishek, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 In pursuance of Paragraph 2(v) of the order of this Court dated 20 May 2022, the applicants seek a direction to the seventh and eighth respondents to make adequate facilities available for the performance of Waju and a washroom.
- 2 Mr Huzefa A Ahmadi, senior counsel states that the petitioners would be content even if a mobile toilet is made available at an appropriate location.
- 3 Mr Tushar Mehta, Solicitor General of India assures the Court that a meeting shall be convened tomorrow (18 April 2023) by the Collector and District Magistrate, Varanasi with the stakeholders so that proper arrangements are provided.
- 4 List on 21 April 2023.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**